

no names were made public, in terms of the decision taken at the Special Meeting of the Association on August 4, 1996.

Further, it has been informed by the Government of Uttar Pradesh that the Association has resolved that the results of the identification of the most corrupt and undesirable officers of the Indian Administrative Service of Uttar Pradesh in the secret ballot be sent of the Chief Secretary with the request that stringent action against the three IAS Officers who have received the maximum number of votes be taken. On the above resolution of the Association, the State Government of Uttar Pradesh is obtaining legal advice. It has been informed by the State Government that after obtaining legal advice, appropriate action would be taken by the State Government as per Rules.

It may be clarified in this connection that as per Rule 7 of the All India Services (Discipline & Appeal) Rules, 1969, the State Government is the competent disciplinary authority for taking disciplinary action against the IAS officers for any misconduct committed by them while serving in connection with the affairs of the State. In the instant case, the Government of Uttar Pradesh is the competent authority.

Compensation of Land Oustees of J & K

3814. SHRI MANGAT RAM SHARMA :
SHRI GULAM MOHD MIR MAGANI :

Will the PRIME MINISTER to be pleased to state :

(a) whether some part of the land belonging to the residents of J & K has been occupied by the army and other para-military forces in J & K;

(b) if so, whether any rent/compensation of land is being paid to the land owners by these Security agencies regularly;

(c) if not the reasons therefor;

(d) whether the rent/compensation being paid to the land owners is less than the prevailing market rate; and

(e) if so, the steps being taken by the Government for enhancement of rent/compensation and to ensure the regular payment of rent to the land owners ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (e) The State Government provides land for military and para-military forces which are deployed on internal security duty. In addition, the Army have occupied land in consultation with the State Government for its operational requirements of border

security. The land for this purpose is acquired or hired/ requisitioned for which compensation/rent is paid as per statutory provisions prevalent in the State.

Kashmir Jihad Fund

3815. SHRI SATYAJITSINH DULIPSINH GAEKWAD :
SHRI MADHAVRAO SCINDIA :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'Fraud in Kashmir Jihad Fund' appearing in the 'Tribune' Dated December 2, 1996;

(b) if so, the facts thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) and (c) There have been reports from time to time about activities, as mentioned in the Press report, of various groups in U.K. collecting funds which are channeled through Pakistan and POK for financing terrorist and subversive activities in J & K. It is; however, not possible to give details in this regard or to quantify such collections. The Government has been regularly sharing such reports and its concerns at the diplomatic level. Within the country, a close watch is kept by all the concerned security agencies to check and contain the flow of such funds into the country.

Power Connections in Chandigarh

3816. SHRI SATYA PAL JAIN : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are aware that various labour colonies in and around or Union territory of Chandigarh have not given electricity connections, so far;

(b) if so, the number and names of such colonies;

(c) whether directions in this regard have been given to the authority by several courts;

(d) if so, the details thereof; and

(e) the time by which all such colonies are likely to be given connections of electricity ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (e) As per the information received from Union Territory (UT) of Chandigarh, there are 14 labour colonies situated in different parts of the UT of Chandigarh. The names of these colonies are given below :